IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

ORIGINAL APPLICATION NO.41/2005

This the day of 21st March 2005.

HON'BLE MR. JUSTICE S.R. SINGH, VICE CHAIRMAN. HON'BLE MR S.C. CHAUBE, MEMBER (A).

Tulsi Ram Pandey, aged about 82 years S/op Late Sri Shyam Bihari Pandey R/o House No.281/40 Mavaiya, Lucknow, retired on 30.6.1980 as T.L.M, N.E.R., Lucknow.

... Applicant.

By Advocate: Shri R.A. Misra.

Versus.

Union of India through its General Manager, North Eastern Railway, Gorakhpur.

- 2. Divisional Railway Manager North Eastern Railway, Lucknow Division, Lucknow.
- 3. Chief Account Officer (Pension cell) under D.R.M., N.E.R., Lucknow Division, Lucknow.
- 4. Senior Divisional Electrical Engineer, D.R.M., N.E.R., Lucknow Division, Lucknow.

...Respondents.

By Advocate: Shri S.M.S. Saxena.

ORDER (ORAL)

BY MR. JUSTICE S.R. SINGH, VICE CHAIRMAN.

- 1. Heard, Learned counsel for the parties and perused the pleadings.
- 2. The applicant a retired railway servant has instituted this O.A. for issuance of a direction to the opposite parties No. 1 to 4 to pay the revised pension allowed by

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the Vth Pay Commission report in grade Rs.4500-7000 with Bank Rate interest.

- dated 07.06.2004 (Annexure No.7 to the O.A.) for redressal of his grievance and one reliefs has already been claimed that opposite parties be directed to decide the representation and also to re-fix the salary of the applicant in the revised pay scale of Rs.4500-7000 and the pension of the applicant may also be fixed in revised grade.
- 4. Having heard the learned counsel for the parties, we are of the considered view that ends of justice would be met if this O.A. is disposed of at the admission stage with a direction to the respondent no.2 namely Divisional Railway Manager, North Eastern Railway, Lucknow Division, Lucknow to consider and dispose of the representation of the applicant by means of a reasoned and speaking order within a period of four months from the date of receipt of the copy of this order along with copy of representation.

5. The O.A. is disposed of accordingly without any order as to costs.

(S.C. CHAUBE)

MEMBER (A)

(S.R. SINCH)

VICE CHAIRMAN

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